

Newsletter

e-Committee, Supreme Court of India



Key Updates

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E-Committee Digital Initiatives and Training Programme in the Month of October 2025



The month of October 2025 witnessed an intensified momentum in the ICT training programmes by Judicial Academies under the guidance of the e-Committee, Supreme Court of India. Throughout the month, multiple training programmes were conducted for Judicial Officers, Court Staff,

Advocates, Advocate Clerks, and Technical Personnel. Collectively, the nationwide efforts in October 2025 reached 12,632 participants, reflecting the eCommittee's sustained commitment to strengthen the access to justice through technology.

Judicial Training & Research Institute (JTRI), Uttar Pradesh: Refresher Training on NSTEP Software for District Court Staff



The Judicial Training & Research Institute (JTRI), Uttar Pradesh efforts to strengthen process-level digital efficiency in the district judiciary by organising a one-day Refresher Training Programme on NSTEP Software (ECT_8_2025) on 25 October 2025. The programme was designed for Administrative Heads and Process Servers from districts across the State and was attended by 150 court staff. The training

especially focused on the practical use of the NSTEP mobile application, enabling participants to understand end-to-end digital process workflows and real-time tracking of summons and notices. By combining conceptual clarity with operational training, the programme aimed to enhance accuracy, accountability, and efficiency in process serving across district courts.

Maharashtra Judicial Academy Hosts Training Programme for District Court Technical Staff on Digital Infrastructure Maintenance



The Maharashtra Judicial Academy conducted the Programme for Technical Staff of District Courts (ECT_11_2025) on 8 October and 14 October 2025. The programme was attended by 423 technical staff members, including District System Administrators and System Officers.

The training addressed critical aspects of digital infrastructure

maintenance, with sessions on hardware and software management, data replication and monitoring, video conferencing equipment, and LAN connectivity. By focusing on hands-on technical competencies, the programme aimed to ensure uninterrupted digital operations and effective technical support for district courts across the State.

Driving Digital Transformation: West Bengal Judicial Academy held eCourts and Computer Skill Programme



With a focus on strengthening digital engagement within the Bar, the West Bengal Judicial Academy conducted a series of training programmes on 29 October and 31 October 2025, covering the Advocate/Advocate Clerk at District Headquarters (ECT_4_2025), Taluk Courts (ECT_7_2025), and the Computer Skill Enhancement Programme – Level I & II (ECT_12_2025). These programmes were organised across

multiple districts and trained 98 Advocates and Advocate Clerks. The training familiarised participants with e-Filing registration and filing workflows, state-specific portal features, and the fundamentals of video conferencing. Practical sessions were also conducted on the use of e-services and kiosk-based facilities, enabling hands-on learning.

Chhattisgarh Judicial Academy Strengthens High Court's Tech Infrastructure with Special Training Programme



Focusing on the reliability and resilience of High Court digital systems, the Chhattisgarh Judicial Academy conducted a training programme for High Court technical staff (ECT_10_2025) on 15 and 16 October 2025. The programme was attended by 25 technical staff members and NIC Coordinators.

Guided by the Master Trainers and NIC personnel, the sessions

addressed core technical requirements essential for uninterrupted court operations, covering hardware and software maintenance, data replication and monitoring, server and network management, video conferencing systems, LAN administration, secure data handling and server administration reinforcing the High Court's technological foundation.

Assam Judicial Academy Hosts Training Sessions on eCourts and Digital Infrastructure for Judicial Staff



Strengthening both the technical backbone of the High Court and the operational readiness of the District Judiciary, the Assam Judicial Academy conducted two key digital capacity-building programmes during October 2025, addressing

distinct stakeholder groups within the justice delivery system.

On 25 October 2025, the Academy organised ECT_10_2025, a specialised training programme for High Court Technical Staff, attended

by 27 Technical Staff members and NIC Coordinators. The programme focused on essential aspects of digital infrastructure management, including video conferencing equipment, LAN connectivity, data replication and monitoring, and hardware and software maintenance. The sessions were designed to equip participants with the technical skills necessary to ensure the efficient operation, stability, and upkeep of the High Court's digital systems.

Later in the month, on 30 October 2025, the Academy conducted the eCourts Programme (ECT_16_2025) at all District Headquarters, benefiting 405 Judicial Officers across the State. This programme provided an updated and integrated

overview of the eCourts framework, with focused sessions on record digitisation, e-Sewa Kendra operations, and integration with national judicial data platforms, including the National Judicial Data Grid. The training aimed to enhance institutional familiarity with digital court processes and strengthen uniform adoption of eCourts initiatives across districts.

Together, these programmes underscored the Academy's role in reinforcing digital infrastructure, enhancing judicial preparedness, and supporting the effective implementation of technology-enabled justice systems in Assam.

Training at High Court of Arunachal Pradesh in Coordination with Assam Judicial Academy



As part of collaborative efforts to strengthen judicial technology capabilities at state-level, the High Court of Arunachal Pradesh, in coordination with the Assam Judicial Academy, conducted a specialised training programme (ECT_10_2025) on 25 October 2025. The programme was attended by Technical Staff members and NIC Coordinators of the High Court. The training was

designed to enhance technical proficiency and digital preparedness, focusing on equipping participants with practical knowledge and skills required to support technology-enabled court operations. Emphasis was placed on enabling staff to effectively navigate the functioning and sustained reliability of court systems.

Gujarat State Judicial Academy Empowers 3,993 Stakeholders



October 2025 marked a period of wide-ranging digital capacity building covering 3,993 participants at the Gujarat State Judicial Academy, with multiple training initiatives addressing the needs of High Court staff, Judicial Officers, and members of the Bar across the State. The month began with the implementation of ECT_15_2025 on 4 October 2025, a specialised training programme for High Court Registry staff. Designed to enhance professional skills and operational

efficiency, the programme focused on the effective use of digital tools and best practices in court administration. 43 High Court officials participated in this training, which aimed to strengthen productivity and support technology-driven workflows within the Registry.

On 5 October 2025, the Academy launched a series of programmes for Advocates and Advocate Clerks, including the eCourts Programme at

District Headquarters (ECT_4_2025), Taluk Courts (ECT_7_2025), and the Computer Skill Enhancement Programme – Level I & II (ECT_12_2025). Conducted across several districts, these programmes trained 3,000 Advocates and Advocate Clerks, providing hands-on exposure to eCourt procedures and digital tools. The training covered an overview of the eCommittee and eCourts Project, scanning standards and accessible PDF preparation, e-Filing registration and filing workflows, state-specific portal features, video conferencing fundamentals, and practical use of e-services and kiosks.

Further strengthening judicial readiness, the Academy conducted

the eCourts Programme (ECT_16_2025) on 11 October 2025, benefiting 950 Judicial Officers from district headquarters across the State. This programme offered updated insights into the eCourts infrastructure, with focused sessions on record digitisation, e-Sewa Kendra operations, and integration with national judicial data platforms, including the National Judicial Data Grid.

Together, these initiatives resonated with the Gujarat State Judicial Academy's systematic approach to strengthening digital competence across all levels of the judicial ecosystem, supporting efficient, transparent, and technology-enabled justice delivery.

Upgrading Skills of High Court Staff: Jammu and Kashmir Judicial Academy



Intending to increase the High Court staff's overall productivity and efficiency through technological indulgence, the Jammu and Kashmir Judicial Academy conducted a Refresher Training Programme (ECT_15_2025) on 11 October 2025 for High Court Registry staff. The programme was attended by 94 technical and non-technical staff members. The training focused on

enhancing overall productivity and operational efficiency through the use of digital technologies and best administrative practices. By equipping registry staff with updated skills and procedural knowledge, the programme aimed to strengthen day-to-day court functioning and support the effective adoption of technology-enabled workflows at the High Court level.

Jharkhand Judicial Academy Facilitates Digital Enablement of Advocates



Strengthening digital capability across both the Bar and the Bench, the Jharkhand Judicial Academy organised two focused training programmes in October 2025, addressing the evolving technological needs of the justice delivery system.

On 12 October 2025, the Academy conducted the Computer Skill Enhancement Programme – Level I & II (ECT_12_2025) for 183 Advocates and Advocate Clerks of the district judiciary. The programme aimed to enhance technological proficiency

among legal professionals and align them with the expanding digital framework of the Indian judicial system. Participants received training on digitisation of court records, electronic case management tools, and e-Filing procedures, equipping them with essential skills for technology-enabled legal practice.

Subsequently, on 17 October 2025, the Academy organised the eCourts Programme at All District Headquarters (ECT_16_2025) for 128 Judicial Officers. This programme

provided an integrated overview of the eCourts ecosystem, covering the vision of the eCourts Project and Phase III priorities, hardware and software infrastructure, CIS fundamentals, court proceedings modules, and ICT tools supporting paperless courts, including e-Filing, ICJS, and NJDG. Sessions also addressed video conferencing and hybrid hearings, digitisation standards, and state-specific

implementation strategies, enabling officers to streamline judicial processes through effective use of digital platforms.

Collectively, these initiatives highlight the Jharkhand Judicial Academy's persistent focus on enhancing digital competence across judicial stakeholders, supporting efficient, transparent, and technology-driven court operations.



Driving Digital Justice: Karnataka Judicial Academy Equips 4,472 Members of Judiciary and Bar with Comprehensive eCourts Services



Taking the initiative of a comprehensive, multi-stakeholder approach to digital capacity building, the Karnataka Judicial Academy conducted three major training

programmes in October 2025, targeting Advocates, Court Administration, and Judicial Officers across the State.

On 3 October and 18 October 2025, the Academy organised the eCourts Programme at District Headquarters (ECT_4_2025) for 1,513 Advocates and Advocate Clerks. The programme focused on familiarising participants with core eCourts functionalities, including the e-Filing portal, the importance of proper document scanning, use of video conferencing, electronic case management services, and digital tools essential for modern advocacy practice.

The Academy also conducted ECT_5_2025 for Administrative Heads and Court Managers of the District Judiciary, drawing a large participation of 2,349 officers. This programme addressed the managerial and operational dimensions of digital transformation, with sessions on change management, CIS features

and administration, process management including NSTEP, integration of e-Filing and ICJS, data management and digitisation SOPs, ICT asset management, and video conferencing operations. The training aimed to strengthen administrative leadership and ensure effective implementation of digital systems at the district level.

Further enhancing judicial readiness, the Academy organised the eCourts Programme (ECT_16_2025) for 880 District Judicial Officers at all District Headquarters. The programme provided a structured overview of the eCourts ecosystem, covering hardware and software infrastructure, CIS fundamentals, judicial proceedings modules, ICT tools supporting paperless courts—such as e-Filing, ICJS, and

NJDG—as well as video conferencing and hybrid hearings, digitisation standards, and state-specific implementation strategies. These programmes reflect the Karnataka Judicial Academy's

large-scale and coordinated effort to embed digital competence across the judiciary and the Bar, supporting efficient, transparent, and technology-driven justice delivery.



Manipur Judicial Academy Bridges Digital Divide with eCourts Training for Advocates



Extending digital capacity-building efforts to the grassroots level, the Manipur Judicial Academy conducted a two-day eCourts training programme at the Taluka/Village level (ECT_7_2025) between 18 October and 29 October 2025. The programme trained 53 Advocates and Advocate Clerks,

equipping them with essential skills to effectively engage with technology-enabled court processes. The training covered key functional areas, including e-Filing procedures, video conferencing, and foundational hardware and software knowledge required for digital court operations.

Meghalaya State Judicial Academy Enhances Digital Literacy



The Meghalaya State Judicial Academy conducted a series of three focused training programmes on 30 October 2025, covering Advocates, Advocate Clerks, and Judicial Officers. The eCourts Programme at District Headquarters (ECT_4_2025) and the Computer Skill Enhancement Programme – Level I & II (ECT_12_2025) were organised to equip Advocates and Advocate Clerks with practical digital skills essential for effective legal practice. Participants received hands-on training on the eCourts system, including document scanning, e-Filing procedures, digitisation of

court records, use of ECMT for lawyers, and the fundamentals of video conferencing hardware and software. 45 participants attended this programme. On the same day, the Academy also conducted the eCourts Programme at All-District Headquarters (ECT_16_2025) for 4 District Judicial Officers. This programme familiarised officers with the operational aspects of the eCourts platform, supporting the streamlining of judicial processes through effective use of digital tools.

Odisha Judicial Academy Boosts ICT Skills of Judicial Officers and Advocates



Expanding digital capacity at both the grassroots and institutional levels, the Odisha Judicial Academy conducted two targeted training programmes in October 2025, addressing the digital skill requirements of Advocates, Advocate Clerks, and Judicial Officers of the District Judiciary.

On 18 October 2025, the Academy organised an eCourts training session (ECT_7_2025) for Advocates and Advocate Clerks at the Taluka and Village levels, benefiting 65 participants. The programme focused on practical aspects of digital court practice, including e-Filing procedures, video conferencing,

foundational hardware and software knowledge, and the use of electronic case management services and tools for advocates, enabling smoother interaction with eCourts platforms. Subsequently, on 26 October 2025, the Academy conducted the Computer Skill Enhancement Programme – Level I & II (ECT_13_2025) for 150 Judicial Officers of the District Judiciary. This programme aimed at strengthening core computer competencies essential for day-to-day judicial functioning, supporting efficient use of digital tools in court administration and adjudication.

Telangana State Judicial Academy Enhances Technical Skills of District Staff



The Telangana State Judicial Academy conducted a specialised training programme (ECT_11_2025) for the Technical Staff of District Courts on 18 October 2025 with a focus on ensuring the smooth functioning of technology-driven court operations. The programme was attended by 80 participants, including Technical Staff, District System Administrators, and System Officers.

The training addressed essential technical competencies required for the effective operation and maintenance of digital court infrastructure, equipping participants with the practical skills necessary to support reliable and efficient court technology systems at the district level.

Driving Modern Court Operations: Uttarakhand Judicial And Legal Academy Equips Judicial Officers with Essential Digital Skills



In order to improve the digital competences of Judicial Officers of the District Judiciary (all cadres), the Uttarakhand Judicial and Legal Academy held the Computer Skill Enhancement Programme - Level I & II, ECT_13_2025, on October 26, 2025. This extensive capacity-building project involved 44 judicial officers. The course

concentrated on fundamental ICT skills necessary for contemporary court operations, such as an introduction to computer hardware and software, efficient use of office suites for administrative and judicial tasks, creation of accessible PDF documents, and speech-to-text tools for effective draughting.

Digital Empowerment at High Court

Rajasthan High Court Rooms Go High- Tech with Tablets for Virtual Hearings



The Rajasthan High Court has equipped its courtrooms with tablets for use by Court Masters, supporting both administrative and procedural operations of the Courts. The tablets are being utilised by Court Masters for a range of digital court functions, including video conferencing, case management and online record keeping, electronic cause-list access

and case status tracking, and digital note-taking during court proceedings. Additional features such as marking and highlighting PDF documents and real-time case tracking have further streamlined courtroom workflows, thereby contributing to smoother conduct of proceedings and strengthening the overall virtual court ecosystem.

Implementation of e-Summons in the District Judiciary of Tamil Nadu and Puducherry



In the backdrop of the enactment of three landmark criminal laws, namely the Bharatiya Nyaya Sanhita, 2023, the Bharatiya Nagarik Suraksha Sanhita, 2023, and the Bharatiya Sakshya Adhiniyam, 2023, significant step has been taken towards modernising criminal process delivery through the implementation of e-Summons in the District

Judiciary of Tamil Nadu and the Union Territory of Puducherry. As part of this initiative, the ICJS Team's e-Summon application was tested in Tamil Nadu and Puducherry through pilot deployments, wherein summons were transmitted to the Police Department on a trial basis for service through the digital platform. Following successful testing, the

Madras High Court, with effect from 22.10.2025, implemented the e-Summon / e-Warrant Application for all criminal proceedings, including cases under the Negotiable Instruments Act.

To provide a statutory framework for this transition, the Governments of Tamil Nadu and Puducherry have formulated and notified Rules on e-Summons, which have been published in the respective Government Gazettes. Through ICJS integration, e-Summons and e-Warrants generated in the Case Information System (CIS) are seamlessly made available on the mobile-based e-Summon application used by police officials.

The application enables real-time digital service of summons, with police officers receiving instant

notifications upon assignment. Dashboards facilitate monitoring by district-level police and court officials, allowing effective tracking of pending, served, and returned summonses. During service, police officials capture essential compliance data, including photographs of recipients (or reasons for non-service), signatures of parties, and geo-coordinates (latitude and longitude), ensuring transparency, accountability, and verifiable service.

This end-to-end digital integration marks a major advancement in criminal justice administration, strengthening coordination between courts and law enforcement agencies while ensuring timely, traceable, and technology-driven service of judicial processes.

Leave Management Application as an Enhanced Module of the Vacancy Monitoring System 2.0 at High Court of Tripura



Strengthening internal administrative digitisation, the High Court of Tripura, through its in-house technical team, launched a Leave Management Application (LMA) on 30.10.2025 as an enhanced module of the Vacancy Monitoring System (VMS) 2.0. The application marks a significant step towards paperless court administration by seamlessly integrating leave management functions with existing judicial data systems.

The Leave Management Application directly accesses data from the VMS

database and enables role-based workflows for leave application submission, forwarding, approval, and maintenance of digital leave registers. The system is designed for use by multiple stakeholders, including Applicants, Approvers, and Administrators, ensuring structured processing and accountability at every stage. In the first phase of implementation, the application will handle leave-related matters of officials and personnel of the District Judiciary of Tripura, including Judicial Officers of the Civil Judge (Senior Division) and Civil Judge (Junior Division) cadres posted in district courts. By replacing manual processes with a fully digital workflow, the application is expected to significantly improve operational efficiency and transparency.

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.6(37)-HC/2024/26735

Dated, Agartala, the 30th October, 2025

NOTIFICATION

Hon'ble The High Court has been pleased to implement the *Leave Management Application (LMA)* as an integrated part of the *Vacancy Monitoring System (VMS) 2.0*, with effect from **01.12.2025**, initially for the Grade-II and Grade-III Judicial Officers as well as other officers and staff members of the District Judiciary of Tripura.

The LMA facilitates end-to-end digital processing of leave applications, ranging from submission to approval, by leveraging data from the VMS database. This initiative is aimed at promoting a paperless administrative environment and enhancing operational efficiency.

Usage Guidelines for the Leave Management Application (LMA):

- (a) **Station Leave and Casual Leave:** These categories of leave are neither carried forward to subsequent years nor recorded in the Service Book. Accordingly, with effect from **01.12.2025**, the applications for Station Leave and Casual Leave shall be submitted, processed, and approved/rejected exclusively through the LMA. The use of physical paper-based applications for these leave types shall be discontinued.
- (b) **Other Leave Categories (E.g., Earned Leave, Half-Pay Leave, etc.):** As these leave types are carried forward from year to year and require entry in the Service Book, the LMA shall be used solely for the purpose of digital submission and forwarding of the leave application, replacing the physical paper format at this stage. However, the final order of sanction/ rejection issued by the competent authority shall continue to be printed, communicated and maintained as per the existing practice in compliance of the relevant rules.

All the prerequisite activities, including pending leave Master Data Entry must be completed on or before **28.11.2025**.

For effective utilization of the LMA, copies of the approved Standard Operating Procedure (SOP) and User Manual have been annexed to the notification.

Moreover, for convenient usage of the LMA, a two-day virtual training session has been scheduled on **06.11.2025** and **07.11.2025** at **5:00 PM onwards** for all the stakeholders of this application.

By order
Sd/-
(Vishwajeet Pandey)
Registrar General

The initiative is also projected to yield substantial environmental and administrative benefits, with an estimated saving of over 36,000 paper copies annually. This development reaffirms the High Court of Tripura's commitment to adopting technology-driven solutions for efficient, sustainable, and modern judicial administration.

Implementation of SD-WAN in High Court of Madhya Pradesh, Jabalpur



SD-WAN (Software-Defined Wide Area Network) is a modern WAN technology that simplifies and enhances the management of branch connectivity. It uses software-based controllers, centralized orchestration, and intelligent path selection to route traffic across multiple links (MPLS, Broadband, 4G/5G, etc.) efficiently. Instead of relying only on expensive MPLS circuits, SD-WAN enables secure and optimized traffic flow using any available WAN link, improving application performance, security,

and reliability. SD-WAN aligns with the growing need for secure digital governance, improved service uptime, rapid expansion, and optimized operational costs, making it an ideal solution for judiciary and state government ICT transformation.

Features of SD-WAN:

- Centralized & simplified network management
- Better performance using traffic steering across DOJ MPLS, MPSWAN & Broadband
- Lower operational cost compared to pure MPLS
- Higher uptime using dual/tri-link failover
- End-to-end security with encryption & segmentation

High Court of Chhattisgarh: Disposal of e-Waste and Scrap Materials Under e-Waste Management



In compliance with the e-Waste Management Rules, the High Court of Chhattisgarh has identified and prepared a list of out-of-warranty computer articles, nonfunctional Computer articles and other electronic items that are currently lying unused in the store rooms of the High Court of Chhattisgarh as well as various District Courts across the State. Firstly, the Computer articles which were out of warranty and found to be functional after some repairing work, were auctioned amongst employees of the Courts. Thereafter, for the proper disposal of the remaining Computer articles which are out of warranty and non

functional, a Tender Notice was published on the official website of the High Court and in newspapers, in accordance with the prescribed rules and procedures for disposal of said e-waste and scrap materials. Subsequently, tenders were received from four firms. Upon evaluation, all four firms were found technically qualified for the disposal of e-Waste and scrap materials. Thereafter, the financial bids submitted by these four firms were opened. We are now in a position to issue the Work Order to the bidder who has quoted the highest rates for the disposal of the aforesaid e-Waste and scrap materials. This process has been carried out transparently and in full compliance with the relevant guidelines and regulations.

Special Training Initiative by Delhi Judiciary on Effective and Efficient Process Serving for District Courts of Delhi



As part of a focused initiative, a Special Training Programme on Effective and Efficient Process Serving was conducted for Process Servers of the District Courts of Delhi through the online mode using the Webex Meeting Platform. The programme was organised as a half-day session (post-lunch, two sessions) and was held on 15 October 2025 and 12 November 2025, with participants attending from their respective District Court Complexes.

The initiative was designed to enhance the professional skills of

Process Servers by strengthening their understanding of procedural requirements, efficiency in service delivery, and the effective execution of court processes. By leveraging virtual training infrastructure, the programme ensured wider participation and uniform dissemination of best practices across district courts. This special training initiative reflects a targeted approach towards improving the effectiveness of process serving and reinforcing the operational efficiency of the district judiciary.

Statewise e-Initiatives Rollout Status as on 31.10.2025

Number of Cases Facilitated Through Video Conferencing Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248758	6582450	6831208
2	Andhra Pradesh	418031	1452177	1870208
3	Bombay	86899	289663	376562
4	Calcutta	178131	169798	347929
5	Chhattisgarh	105035	433609	538644
6	Delhi	322038	7284077	7606115
7	Gauhati – Arunachal Pradesh	3417	8579	11996
8	Gauhati – Assam	267624	538293	805917
9	Gauhati – Mizoram	4273	13268	17541
10	Gauhati – Nagaland	1425	1204	2629
11	Gujarat	418987	231164	650151
12	Himachal Pradesh	186036	200243	386279
13	Jammu & Kashmir	264614	588710	853324
14	Jharkhand	224107	738282	962389
15	Karnataka	1275532	189060	1464592
16	Kerala	209816	683061	892877
17	Madhya Pradesh	691474	1146355	1837829
18	Madras	1526223	459937	1986160
19	Manipur	54631	18268	72899
20	Meghalaya	6779	74178	80957
21	Orissa	356402	358155	714557
22	Patna	278150	3209503	3487653
23	Punjab & Haryana	646292	3607575	4253867
24	Rajasthan	253150	259027	512177
25	Sikkim	899	17540	18439
26	Telangana	1527608	201118	1728726
27	Tripura	22523	41898	64421
28	Uttarakhand	90793	51136	141929
	Total	9669647	28848328	38517975

Status of Implementation of Rules of Video Conferencing as on 31.10.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.10.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

E-Filing Total Count as on 31.10.2025

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	21851	388224	410075	511	107	618
2	Andhra Pradesh	5493	27268	32761	779	0	779
3	Bombay	5784	90467	96251	2971	18144	21115
4	Calcutta	4908	56248	61156	116	4	120
5	Chhatisgarh	746	2522	3268	21	281	302
6	Delhi	4621	82010	86631	15411	39456	54867
7	Gauhati- Assam	1533	9573	11106	91	2021	2112
8	Gauhati- Arunachal Pradesh	90	1253	1343	0	0	0
9	Gauhati- Mizoram	80	1294	1374	0	0	0
10	Gauhati- Nagaland	82	430	512	0	0	0
11	Gujarat	6022	135358	141380	92	3582	3674
12	Himachal Pradesh	4886	27837	32723	83	1769	1852
13	Jammu & Kashmir	1091	240	1331	133	12820	12953
14	Jharkhand	2454	24229	26683	3	36	39
15	Karnataka	7953	102245	110198	379	18542	18921
16	Kerala	9312	98400	107712	9302	89146	98448
17	Madhya Pradesh	13430	107657	121087	11961	1655	13616
18	Madras	32447	126168	158615	3516	64688	68204
19	Manipur	303	2040	2343	303	2040	2343
20	Meghalaya	183	564	747	0	0	0
21	Orissa	7489	44884	52373	1320	1786	3106
22	Patna	7264	37503	44767	7264	3596	10860
23	Punjab & Haryana	19898	2570894	2590792	4933	14446	19379
24	Rajasthan	17525	103527	121052	8247	409	8656
25	Sikkim	20	221	241	20	78	98
26	Telangana	4418	7097	11515	209	4985	5194
27	Tripura	72	3841	3913	18	525	543
28	Uttarakhand	19	256	275	25	3355	3380
	TOTAL	166544	3944593	4111137	55747	281816	337563

Status of Implementation of e-Sewa Kendras as on 31.10.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	74	77
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	17	18
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	194	195
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	26	29
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	213	216
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	86	87
23	Punjab and Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	17	19
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	Implemented	28	49	28	1948	1997
	Not Implemented	0		0		

Status of Implementation of e-Payments as on 31.10.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	24
	Not Implemented	3	4

Status of Implementation of ICJS as on 31.10.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

Statistics of Virtual Courts as on 31.10.2025

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	17768	11111	28879	1106	27773
2	Chandigarh(Traffic Department)	1386370	48483	1434853	20207	1414646
3	Chhattisgarh(Transport Department)	47953	1457	49410	1	49409
4	Chhattisgarh(Traffic Department)	36012	20078	56090	12230	43860
5	Delhi(Traffic Department)	7451220	440957	7892177	38106	7854071
6	Delhi(Notice Department)	20257333	512462	20769795	96344	20673451
7	Gujarat(Transport Department)	483863	68103	551966	7657	544309
8	Gujarat(Traffic Department)	5444221	497002	5941223	46181	5895042
9	Haryana(Traffic Department)	2308855	218354	2527209	149785	2377424
10	Himachal Pradesh(Traffic Department)	91898	13931	105829	25467	80362
11	Jammu and Kashmir(Kashmir Traffic Department)	630003	19336	649339	17701	631638
12	Jammu and Kashmir(Jammu Traffic Department)	965640	73055	1038695	11742	1026953
13	Karnataka(Traffic Department)	357	2701	3058	2814	244
14	Kerala(Transport Department)	83712	19502	103214	34200	69014
15	Kerala(Police Department)	819431	343807	1163238	225904	937334
16	Madhya Pradesh(Traffic Department)	1105125	11258	1116383	6995	1109388
17	Maharashtra(Transport Department)	12091	0	12091	66	12025
18	Maharashtra(TRAFFIC DEPARTMENT)	4	0	4	0	4
19	Manipur(Transport Department)	2908	125	3033	14	3019
20	Manipur(Traffic Department)	13737	712	14449	60	14389
21	Meghalaya(Traffic Department)	1112	325	1437	185	1252
22	Odisha(Traffic CTC-BBSR Commissionerate)	673910	55173	729083	2471	726612
23	Rajasthan(Traffic Department)	118497	1567	120064	1554	118510
24	Tamil Nadu(Traffic Department)	75168	1498	76666	1090	75576
25	Tripura(Traffic Department)	54165	13358	67523	11881	55642
26	Uttarakhand(Traffic Department)	99992	10259	110251	1338	108913
27	Uttarakhand(Transport Department)	70692	6393	77085	1853	75232
28	Uttar Pradesh(Traffic Department)	17461896	381533	17843429	101138	17742291
29	West Bengal(Traffic Department)	102249	297	102546	1295	101251
	TOTAL	59816182	2772837	62589019	819385	61769634

Status of Digitization of Court Records as on 31.10.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in the District Court in the current month	Total number of pages digitised in the District Court up to the current month
1	Allahabad	44,57,071	56,91,08,377	6,27,41,517	1,54,38,76,938
2	Andhra Pradesh	22,06,786	2,89,97,100	1,80,94,595	15,07,52,632
3	Bombay	50,74,616	7,56,88,235	0	19,66,131
4	Calcutta	9,15,805	5,71,11,572	0	0
5	Chhattisgarh	2,48,536	17,74,326	19,34,043	1,09,21,834
6	Delhi	3,91,438	23,36,70,687	48,84,341	10,12,94,969
7	Gauhati – Arunachal Pradesh	0	5,06,407	22,779	1,26,322
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	44,330	11,51,308	89,474	19,50,906
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	1,35,188	12,07,279	52,264	10,38,789
12	Himachal Pradesh	1,34,717	75,56,716	1,64,566	6,11,319
13	Jammu & Kashmir	1,78,040	4,07,40,583	21,07,635	2,08,83,673
14	Jharkhand	17,77,586	2,56,98,202	1,16,044	93,58,166
15	Karnataka	20,00,781	4,58,56,003	8,43,962	4,33,06,025
16	Kerala	27,94,826	7,78,24,299	12,36,449	1,43,61,157
17	Madhya Pradesh	19,14,692	24,15,90,522	1,55,00,000	63,83,95,995
18	Madras	71,84,396	19,70,26,282	52,77,990	12,18,16,878
19	Manipur	34,689	57,82,896	58,994	56,02,679
20	Meghalaya	39,888	10,38,011	20,028	37,63,965
21	Orissa	52,37,629	5,33,13,761	47,44,390	16,71,44,552
22	Patna	1,16,761	2,36,64,452	18,68,818	1,78,55,534
23	Punjab & Haryana	16,00,892	29,05,08,216	2,06,82,750	57,93,92,343
24	Rajasthan	24,32,075	12,81,70,204	45,07,588	2,45,61,738
25	Sikkim	736	11,72,455	2,15,804	54,08,196
26	Telangana	25,39,811	12,38,89,844	39,52,845	6,81,30,672
27	Tripura	5,65,837	41,03,115	1,238	5,50,511
28	Uttarakhand	5,48,504	2,23,44,722	15,07,513	1,04,28,067
	Total	4,25,75,630	2,28,92,49,167	15,06,25,627	3,69,93,31,194

e-Committee Outreach/ Training Programme Conducted as on 31.10.2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	25.10.2025	ECT_8_2025	Judicial Training & Research Institute, U.P	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	150
2	08.10.2025 & 14.10.2025	ECT_11_2025	Maharashtra Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	422
3	02.10.2025 & 11.10.2025	ECT_13_2025	Maharashtra Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	435
4	05.10.2025, 11.10.2025 & 12.10.2025	ECT_16_2025	Maharashtra Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	1223
5	29.10.2025 & 31.10.2025	ECT_4_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	98
6		ECT_7_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	
7		ECT_12_2025	West Bengal Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	
8	15.10.2025 & 16.10.2025	ECT_10_2025	Chhattisgarh State Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	25
9	25.10.2025	ECT_10_2025	Assam Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	27

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
10	30.10.2025	ECT_16_2025	Assam Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	405
11	25.10.2025	ECT_10_2025	Arunachal Pradesh, Assam Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	2
12	10.10.2025	ECT_7_2025	Nagaland, Assam Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	132
13	10.10.2025	ECT_12_2025	Nagaland, Assam Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	132
14	04.10.2025	ECT_15_2025	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	43
15	05.10.2025	ECT_4_2025	Gujarat State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	3000
16		ECT_7_2025	Gujarat State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	
17		ECT_12_2025	Gujarat State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	
18	11.10.2025	ECT_16_2025	Gujarat State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	950
19	11.10.2025	ECT_15_2025	Jammu & Kashmir Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	94
20	17.10.2025	ECT_16_2025	Jharkhand Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	128
21	12.10.2025	ECT_12_2025	Jharkhand Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	183
22	03.10.2025 & 18.10.2025	ECT_4_2025	Karnataka Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1513
23	03.10.2025 & 18.10.2025	ECT_5_2025	Karnataka Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	2349

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
24	03.10.2025 & 18.10.2025	ECT_16_2025	Karnataka Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	880
25	18.10.2025	ECT_7_2025	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	43
26	29.10.2025	ECT_7_2025	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	10
27	30.10.2025	ECT_4_2025	Meghalaya state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	45
28		ECT_12_2025	Meghalaya state judicial academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	
29	30.10.2025	ECT_16_2025	Meghalaya state judicial academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	4
30	26.10.2025	ECT_13_2025	Orissa Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	150
31	18.10.2025	ECT_7_2025	Orissa Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	65
32	18.10.2025	ECT_11_2025	Telangana State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc	Technical Staffs/District System Administrator/ System Officers	80
33	26.10.2025	ECT_13_2025	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	44
	TOTAL					12632
